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(C)

OA NO. 666/93

13

Serial  
No. of  
OrderDate of  
Order

Order with Signature

Office note as to  
action (if any)  
taken on order

2.2.99

Heard Shri A.Deo, learned counsel for the petitioner and Shri B.Dash, learned Addl. Standing Counsel appearing for the respondents on M.A. 44/99, filed in this disposed of matter. This Original Application was disposed of on 21.2.1995 in which it was noted that the learned Addl. Standing Counsel Shri U.B.Mohapatra informed the Tribunal that the applicant had since been appointed as Surveyor No.II, S.B.C., Ranchi vide Surveyor General's letter No. XXX dated 3.1.1995. It is submitted by the learned counsel for the petitioner that in letter dated 3.1.1995 the applicant has been appointed as Officer Surveyor and by mistake in order dated 21.2.1995 the word "Officer" has been missed. In view of this he wants the above order dated 21.2.1995 to be modified by inserting the word "Officer" before the word 'Surveyor'. Learned Addl. Standing Counsel has no objection to this. In view of this M.A.44/99 is disposed of by ordering that order dated 21.2.1995 be modified and the word "Officer" be inserted before the word "Surveyor" in para-1 of that order. Let the modification be carried out.

M.A.44/99 is disposed of accordingly.

Hand over copies of the orders to learned counsels for both sides.

J. S. Tomar 2/2/99  
VICE-CHAIRMAN

L. M. S. MEMBER (JUDICIAL)

Free copy of order of 2.2.99 may be given to the counsel for both sides.

S. O. 03.02.99

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8/2/99